

been provided wherever shown in the drawings.

(c) Does not arise.

**Maintenance of Tin-Murti House,  
New Delhi**

5887. SHRI AMBESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the market value of the Tin-Murti House, New Delhi apart from its book value ; and

(b) the expenditure incurred annually on its maintenance in last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) The market value of Tin Murti House is Rs. 2,46,25,882/- and its book value is Rs. 22,92,369/-.

(b) Year-wise expenditure on maintenance is as follows :—

	Rs.
1968-69	1,85,893/-.
1969-70	1,87,337/-.
1970-71	2,56,733/-.

**Allotment of Quarters to Class IV  
Employees, Delhi/New Delhi**

5888. SHRI AMBESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether class IV Employees when they reach at the basic pay of Rs. 110 are allotted type II quarters, if they had Type I quarters previously;

(b) whether the officers entitled for Type III quarters are occupying Type II quarters in Delhi/New Delhi ; and

(c) whether by this policy Government servants entitled for Type II quarters are facing difficulties of accommodation ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) The Government employees who are in occupation of Type-I accommodation become eligible for allotment of Type-II accommodation from the general pool when they start drawing emoluments of Rs. 175/- p. m. (basic pay plus dearness pay). When such employees

apply for allotment of accommodation of Type II, their names are entered in the relevant waiting list on the basis of their date of priority and they are allotted accommodation as and when their turn comes.

(b) Yes, Sir.

(c) According to the provisions contained in the Allotment Rules, the Government servants, who are in occupation of lower type accommodation, can refuse the allotment of the entitled type accommodation but such employees, while retaining the lower type accommodation, are required to pay the licence fee for the higher type or the type which is in their occupation, whichever is higher, for a period of six months. This rule is applicable to accommodation of all types in the general pool. Some of the employees, who are at present entitled to type II, are in occupation of type I also. In the case of type-II accommodation the date of priority covered is 9.7.1953 whereas in type III the date of priority covered is 15.7.1946.

**Allotment of Quarters to Scheduled  
Castes/Scheduled Tribes in New  
Delhi/Delhi**

5889. SHRI AMBESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of Types I, II and III quarters completed after November, 1969, in New Delhi/Delhi area, locality-wise ;

(b) the number of Types I and II quarters allotted to Scheduled Caste/Scheduled Tribe employees out of the above quarters ;

(c) whether 5 per cent reservation has been completed in the allotment ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) The number of quarters completed for allotment in the general pool in Delhi/New Delhi, after November, 1969, in types I to III, locality-wise, is as under :—

Type I—D. I. Z. area	= 64
Type II—R. K. Puram	= 320
Type H—Timarpur	= 400
Type III—R. K. Puram	= 224

(b) to (d). All the 64 type I quarters were allotted as alternative accommodation to the allottees of quarters in Punchkuin Road which were required for demolition and as such the question of allotting 5% units against these to the Scheduled Caste/Scheduled Tribe employees does not arise. Out of 400 quarters in type II in Timarpur, 200 quarters were utilised for shifting the allottees of the old type II quarters in Timarpur which were required for demolition and 80 type II quarters in R. K. Puram were also required for shifting the allottees of single-room Chummeries (type II in Lodi Road), which were required for remodeling. Out of the remaining, 440 type II units, which had come up for allotment, 22 units, which is 5% of these quarters, were allotted to the Scheduled Caste/Scheduled Tribe employees.

The 5% reservation for Scheduled Caste/Scheduled Tribe employees is in the resultant vacancies and whenever the newly constructed quarters are required for giving as alternative accommodation to the allottees of the accommodation, which is required for demolition, the question of allowing 5% reservation in such quarters does not arise.

**5th Short Service Commission  
(Technical) Course**

5890. SHRI PRAVINSINH SOLANKI : Will the Minister of DEFENCE be pleased state :

(a) whether the 5th Short Service Commission (Technical) course is to commence in October, 1971 at the Officers' Training School, Madras ;

(b) whether the minimum educational qualifications prescribed for the above course is Degree/Diploma (equivalent to Degree) in various engineering courses ; and

(c) whether Government propose to accept Diploma holders in Automobile Engineering of this course ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) Yes, Sir.

(b) Yes, Sir, except that, in certain specialities, post-graduate qualification in Physics with required special subjects, is also accepted.

(c) Diploma in Automobile Engineering

from Madras Institute of Technology, Madras, only is accepted, since this is a 3-year course after Degree level.

**Central Grants for Slum Clearance to  
Assam State**

5891. SHRI ROBIN KAKOTI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Assam Government had submitted any schemes for slum clearance and requested grants for this purpose during the last three years ; and

(b) if so, the amount granted for implementation of the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : (a) and (b). The Slum Clearance/Improvement Scheme was a Centrally sponsored scheme upto the 31st March, 1969. During the year 1968-69, the Assam Government did not ask for any financial assistance for execution of projects under the scheme.

Since 1st April, 1969 this Scheme is in the State Sector. Central assistance for all the State Sector Schemes is now being provided in the form of 'Block loans' and 'Block grants' without its being tied to any specific scheme or head of development. The State Governments can, at their discretion, utilise the Central assistance to the extent considered necessary by them, for any State Sector programme according to their own priorities and requirements.

**Appointment of local youths by Oil India**

5892. SHRI ROBIN KAKOTI : Will the MINISTER OF PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the Assam Chief Minister recently visited Duliajan, Headquarters of the Oil India and discussed with the authorities concerned the policy for appointment of local youths by the Company ; and

(b) if so, the decision taken in this regard ?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) : (a) and (b). During his recent visit to Duliajan, the Chief Minister of Assam